

ITEM NO.16

COURT NO.4

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).3743/2023

THE NEW INDIA ASSURANCE CO. LTD.

Appellant(s)

VERSUS

M/S ACZET PRIVATE LIMITED (EARLIER KNOWN AS
M/S CITIZEN SCALE (INDIA) PRIVATE LIMITED)

Respondent(s)

(IA No.86179/2023-STAY APPLICATION, IA No.86179/2023 - STAY
APPLICATION)

Date : 21-02-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Appellant(s) Mr. C. George Thomas, AOR
Mr. Aditya Kumar, Adv.

For Respondent(s) Mr. R. Venkataramani, Attorney General
Mr. Shashank Singh, AOR
Mr. Manoj P Mhatre, Adv.
Mr. Mukesh Verma, Adv.
Mr. Kamal Kumar Pandey, Adv.
Mr. Pankaj Kumar Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. We have heard learned Attorney General for India as well as learned counsel for the appellant for some time.
2. Learned Attorney General for India seeks and is granted four weeks time to examine the composition of various Tribunals constituted under Articles 323A, 323B of the Constitution of India and the Tribunals established under various statutes.
3. Let a compilation of the relevant provisions regarding composition of these Tribunals, especially the Judicial Members, be placed on record..
4. Post the matter for further consideration before this three judge-Bench on 03.04.2024.

(ARJUN BISHT)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)